

Kerala Motor Vehicles Taxation (Amendment) Act, 1983

6 of 1983

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An Act to amend the Kerala Motor Vehicles Taxation Act, 1976. Whereas it is expedient to amend the Kerala Motor Vehicles Taxation Act, 1976, for the purposes hereinafter appearing; Be it enacted in the Thirty-fourth Year of the Republic of India as follows:-

1. Short Title And Commencement :-

(1) This Act may be called the Kerala Motor Vehicles Taxation (Amendment) Act, 1983.

(2) It shall be deemed to have come into force on the 1st day of January, 1982.

2. Amendment Of Schedule :-

In the Schedule to the Kerala Motor Vehicles Taxation Act, 1976 (19 of 1976) (hereinafter referred to as the principal Act), in the entries relating to Serial Number 4,

(1) under the heading "Rate of quarterly tax", for the figures "100.00" against sub-class (i) (d) under the heading "Class of vehicle", the figures "200.00" shall be substituted;

(2) for clause (a) of sub-class (iii) under the heading "Class of vehicle" and the entries against that clause under the heading "Rate of quarterly tax", the following shall be substituted, namely:

"(a) For every seated passenger (other than the driver and conductor) which the vehicle is permitted to carry. 120.00"

3. Repeal And Saving :-

(1) The Kerala Motor Vehicles Taxation (Amendment) Ordinance, 1983 (1 of 1983), is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act as amended by this Act.